

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:6205
ANSWERED ON:06.05.2013
COURT MARTIAL OF DEFENCE PERSONNEL
Kumar Shri P.

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Army Court of Inquiry has recommended Court Martial proceedings against 168 personnel including Commanding Officers of the artillery unit;
- (b) if so, the details thereof; and
- (c) the details of the steps being taken by the Government in this regard?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (c): Based on an Army Court of Inquiry, disciplinary action has been initiated against 04 officers including Commanding Officer, 17 JCOs and 147 Other Ranks. Government has taken various steps for improving working environment in all units and formations which include opportunity for articulation of problems in free and fair manner, sensitization of environment for harmonizing officers-man relationship, higher discipline quotient, participation of officers in unit level activities, adequacy and timeline of leave, reduction in turmoil due to transfers, improvement in accommodation, transport arrangement and medical facilities etc.